

ITEM NO.24

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).37457/2013

(From the judgement and order dated 26/09/2013 in CMWP No.25957/2013 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to raise addl.
grounds and file addl. document and with prayer for interim relief)

Date: 02/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the special leave petition as also on the
prayer for interim relief, returnable on 17th February, 2014. Dasti in
addition is permitted.

(A.S. BISHT)
A.R.-CUM-P.S.

(SNEH LATA SHARMA)
COURT MASTER